

Listed On: 29.09.2015
Before Court No. 1
Item No. 90

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Nos.10349,10352,10354,10357,10363,10365 & 10367 OF 2010

National Insurance Co. Ltd. etc.etc.

... Appellants

Versus

Seva Dassi & Ors. etc. etc.

... Respondents

OFFICE REPORT

C.A. No. 10349/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1, 2, 3 & 5 are represented by Mr. Anil Nag, Advocate, Respondent No. 6 is represented by Mr. Himinder Lal, Advocate. No one has entered appearance on behalf of Respondent Nos. 4 and 7 though served with notice.

It is submitted that counsel for the appellant has filed statement of case and the same has been included in the appeal paper books. Counsel for the respondent Nos. 1, 2, 3, 5 and 6 have not filed the statement of case so far, despite Chamber Judge Order dated 21.01.2014.

Civil Appeal is ready for hearing.

C.A. No. 10352/2010

There are 7 respondents in this Appeal. Service of Notice of Lodgment of Petition is complete on all the Respondents. Respondent Nos. 1 to 5 are represented by Mr. Anil Nag, Advocate. No one has entered appearance on behalf of Respondent Nos. 6 and 7 though served with notice.

It is submitted that counsel for the appellant has filed statement of case and the same has been included in the appeal paper books. Counsel for the respondents have not filed the statement of case so far, despite Chamber Judge Order dated 21.01.2014.

Civil Appeal is ready for hearing.

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C.A. No. 10354/2010

It is submitted that there are 7 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos.1 to 3 and 7 but no one has entered appearance on their behalf. Respondent No. 6 has been deleted at the risk of petitioner vide Hon'ble Chamber Judge order dated 19.02.2013 passed in I.A. No.3. Respondent No. 4 has refused to take notice, Respondent No. 5 has died and LRs of deceased Respondent No. 5 i.e. Durga Singh are already on record as Respondent Nos. 1 to 4.

It is further submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books.

Civil Appeal is ready for hearing.

C.A.NO. 10355/2010 and C.A.NO.10356/2010

Matters relate to Section XVI-A.

C.A.NO.10357/2010

There are 4 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents. Respondent No. 1 & 3 are represented by Ms. K. Sarda Devi, Advocate but she was retired from the service. No one has entered appearance on behalf of Respondent No. 2 though served with notice at SLP stage. Service on respondent No. 4 has been complete by way of publication but no one has entered appearance on his behalf so far.

It is submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books. Ms. Nidhi, Advocate has on 06.03.2014 filed statement of case on behalf of respondent No. 1 but she has not filed Vakalatnama and memo of appearance so far, despite Registry's letter dated 08.03.2014.

Service of notice is complete.

Civil Appeal is ready for hearing.

C.A. Nos. 10363/2010

There are 4 respondents in this matter. Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos. 1 to 3 and in respect of Respondent No. 4 notice was affixed on the door of the house. Respondent No. 4 is common in C.A. No. 10357/2010 and service is complete by way of publication on the same address. Service of notice is treated as complete on all the Respondents but no one has entered appearance on their behalf so far.

It is submitted that counsel for the appellants has filed statement of case and the same has been included in the appeal paper books.

Civil Appeal is ready for hearing.

C.A.NO.10365/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete on all the respondents and are represented by Ms. K Sarda Devi, Advocate and she was retired from the service and in this regard letter has been issued to all three respondents by Supreme Court Legal Service Committee on 29.07.2013 and Ms. Nidhi, Advocate has on 27.02.2014 filed statement of case on their behalf but she has not filed the Vakalatnama and Memo of appearance so far despite Registry's letter dated 28.02.2014.

It is submitted that counsel for the appellant has filed the statement of case and copy of the same has been included in appeal Paper Books.

Service of notice is complete.

Civil Appeal is ready for hearing.

C.A. No. 10367/2010

There are 3 respondents in this appeal. Service of Notice of Lodgment of Petition of Appeal is complete in respect of Respondent No. 1 and 3 only. Respondent No. 1 is represented by Mr. Vivek Gupta. No one has entered appearance on behalf of Respondent No. 3 though served with notice. Respondent No. 2 has expired and his name has been deleted at the risk of the appellants Vide Hon'ble Chamber Judge Order dated 21.01.2014. Cause title has been amended accordingly in appeal paper books.

It is submitted that counsel for the appellant has on 20.03.2013 filed the statement of case but counsel for Respondent No. 1 has not filed the statement of case so far. despite Chamber Judge Order dated 21.01.2014.

Civil Appeal is ready for hearing.

It is further submitted that counsel for the Respondents have not filed the statement of case in C.A. Nos. 10349, 10352 and 10367/2010 and list of dates have been filed in all the appeals hence as per the latest amendment in Supreme Court Rules, 2013, all the appeals are ready for hearing.

The appeals above mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 14th day of September, 2015.

ASSISTANT REGISTRAR.

Copy to :

1. Mr. S.K. Gupta, Advocate
2. Mr. Anil Nag, Advocate
3. Mr. Himinder Lal, Advocate
4. Mr. Vivek Gupta, Advocate
5. ***Ms. Nidhi, Advocate, As mentioned in office report you are not filed the V/memo on behalf of respective respondents till date, Pl. file V/memo forthwith.**

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ASSISTANT REGISTRAR.